GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

Notification
No. 19/2016-Customs

New Delhi, the 1st March, 2016

G.S.R. (E). In exercise of the powers conferred by sub-section (1) of section 25 of the Customs Act, 1962 (52 of 1962), the Central Government, being satisfied that it is necessary in the public interest so to do, hereby makes the following further amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue) No. 24/2005-Customs, dated the 1st March, 2005, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R. 122(E), dated the 1st March, 2005, namely:

In the said notification, in the table, against serial number 39, in column (3), after the words “All goods”, the words and brackets “except charger or adapter, battery, wired headsets and speakers of mobile handsets including cellular phones and solar tempered glass or solar tempered (anti-reflective coated) glass” shall be inserted.

[F.No.334/8/2016-TRU]

[Anurag Sehgal]
Under Secretary to the Government of India

Note: The principal notification No. 24/2005-Customs, dated the 1st March, 2005 was published in the Gazette of India, Extraordinary, Part II, Section-3, Sub-section (i), vide number G.S.R. 122(E), dated the 1st March, 2005 and last amended by notification No 11/2014-Customs, dated the 11th July, 2014 vide number G.S.R. 458(E), dated the 11th July, 2014.